CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 61/598/2021



This the 15th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Sh. Israr Ahmed, Age 32 years, S/o Sh. Mohd Aslam, R/o Village Panjnara, Tehsil Koteranka, District Rajouri.
- 2. Miss Najma Kouser Age 31 years, D/o Sh. Mohd Ashraf R/o Vill. Mohra Tehsil Koteranka, District Rajouri.
- 3. Mst. Nehda Noreen Age 31 years, D/o Sh. Guftar Ahmed, R/o Village Mohra Tehsil Koteranka, District Rajouri.

| Applican | ts |
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(Advocate: - Mr. O.P. Thakur, Sr. Advocate assisted by Mr. Gaurav Arora)

Versus

- 1. Union Territory of Jammu and Kashmir through Commissioner-cum-Secretary, Education Deptt. Civil Sectt. Srinagar/Jammu-180001.
- 2. Director, School Education, Jammu-180001.
- 3. Chief Education Officer, Rajouri-185131
- 4. Zonal Education Officer, Kotranka-185131.
- 4. Bhartiya Shiksha Parishad, Bharat Bhawan, Matiyan, Chinhat, Faizabad Road, Lucknow, Upper Pradesh-227105.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The instant O.A. has been filed by the applicants seeking a direction to the respondents to regularize the services of applicant no. 1 and 2 w.e.f., 16.04.2017 and applicant no. 3 w.e.f., 25.11.2016 on permanent basis as General Line Teachers.

2. Learned counsel for the applicants submits that the O.A. may be disposed of by directing the respondents to treat the instant O.A. as representation preferred by the

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applicant and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.



- 3. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to treat the O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order and communicate the decision so taken to the applicants within a period of three weeks from the date of receipt of certified copy of this order.
- 4. It is made clear that we have not entered into the merits of the case.
- 5. There shall be no orders as to cost.

(ANAND MATHUR) MEMBER (A)

Arun

(RAKESH SAGAR JAIN) MEMBER (J)